

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 182 OF 2018 &
IA NO. 687 OF 2018

Dated: 12th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Ahill Apparel Exports (P) Ltd. Appellant(s)
Versus
Karnataka Electricity Regulatory Commission &Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Mr. Senthil Jagadeesan
Ms. Swati Chowdhary

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-1

Mr. Balaji Srinivasan
Ms. Pallavi Sengupta
Mr. Siddhanth Kohli
Ms. Garima Jain
Mr. Mayank Kshirsagar for R-2 & 3

ORDER

(IA NO. 687 OF 2018 – Application for interim directions)

The learned counsel appearing for the Respondent Nos. 2 &3 prays for another four weeks time to enable them to file reply and thereafter, learned counsel appearing for the Appellant prays for three weeks to file rejoinder.

Learned counsel appearing for Respondent No.1 submitted that he does not wish to file any reply.

Submissions made by the learned counsel for the Appellant and learned counsel appearing for Respondent Nos. 1, 2 & 3, as stated above, are placed on record.

Learned counsel appearing for the Respondent Nos. 2 & 3 may file the reply on or before 10.12.2018, after serving copy to the Appellant. Thereafter, the learned counsel appearing for the Appellant may file rejoinder on or before 16.01.2019, after serving copy to the appearing Respondents.

As agreed by the learned counsel appearing for the parties, list the matter on **16.01.2019.**

(S. D. Dubey)
Technical Member
Pr/pk

(Justice N. K. Patil)
Judicial Member